

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

O.A. 710/94.

Dt. of Decision : 22.6.94.

Sri A. Sri Rama Chandra Murty

.. Applicant.

vs

1. Union of India, rep. by
its Secretary, Ministry
of Personnel, Public
Grievances and Pensions,
(Department of Personnel and
Training), New Delhi.

2. Union Public Service Commission,
rep. by its Secretary, Dholpur House,
New Delhi. .. Respondents.

Counsel for the Applicant : Mr. V. Suryanarayana Sastry

Counsel for the Respondents : Mr. N.V. Ramana, Addl. AGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN?)

JUDGEMENT

X AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,

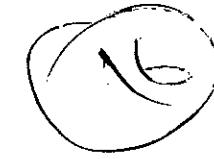
VICE-CHAIRMAN X

Heard Shri V. Suryanarayana Sastry, learned counsel for the applicant and also Shri N.V. Ramaiah, learned standing counsel for the Respondents.

2. The applicant herein pleaded that he belongs to OBC and he already sent an application to UPSC for Civil Services Examination, 1994, and the same was rejected by the UPSC vide letter dated 6-5-94 by observing that he crossed 28 years when the maximum age prescribed is only 28 years, and the applicant received it on 12-5-94. It is further stated that preliminary examination in regard to Civil Services, 1994 is scheduled to be held on 26-6-94 and he could not approach the court earlier praying for a direction to the Respondents to permit him to appear for the said examination (as he is challenging the action of the UPSC in not relaxing the age limit) as it is being done in regard to SCs/STs) for he appeared for Group I Services of A.P. State.

3. It is true that this Bench had given direction to the UPSC in the various cases filed that the applicants therein should be permitted to appear for the Civil Services Examination if they have not crossed 33 years and/or exhausted 3 chances already, ^{if} those applicants are OBCs and if they send their applications in time, ^{subject to} -----

X



not be published until further orders. But in all those cases, the applicants approached this Tribunal about more than 3 weeks prior to 26-6-94. But it is not possible for the UPSC necessary to make arrangements for permitting the candidate to appear for the examination which is going to be held ~~after~~ 4 days from to-day. Hence we feel that relief prayed ^{for} in this OA has to be rejected on the ground of ~~latches~~ in approaching this Tribunal at a very late stage.

4. In the result, the OA is rejected at the admission stage itself with no costs.

..... MEMBER (ADMN.T)

..... (V. NEELADRI RAO)

Dated 22nd June, 1994
Open court dictation

NS

Hyderabad
Deputy Registrar (J) C

To

1. The Secretary, Ministry of Personnel, Public Grievances & Pension Union of India, (Dept. of Personnel and Training), New Delhi.
2. The Secretary, U.P.S.C. Dholpur House, New Delhi.
3. One copy to Mr. V. Suryanarayana Sastry, Advocate, 12-13-342, St. No. 12, Tarnaka, Secunderabad.
4. One copy to Mr. N. V. Ramana, Addy. C. C. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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Exhibit No. 27/1994

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T CHANDRASEKAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 22-6-1994.

~~ORDER~~ JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 710/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

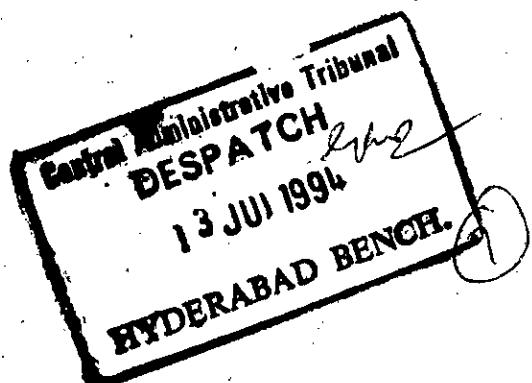
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered in the Admonition Stage

No order as to costs

pvm



27/6/94